GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:5109 ANSWERED ON:27.04.2010 INVOLVEMENT OF SADHUS IN CRIME Gangaram Shri Awale Jaywant;Owaisi Shri Asaduddin;Tagore Shri Manicka

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any complaints about the abduction of children by sadhus in various parts of the country;

(b) if so, the details thereof;

(c) whether the Government has received any complaints with regard to involvement of sadhus in various crimes including sex rackets, underworld business and illegal activities in the country;

(d) if so, the details thereof and the action taken against them;

(e) whether the Government proposes to make special laws in consultation with State Governments to tackle such activities in the country; and

(f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): The National Crime Records Bureau (NCRB) compiles State/UT-wise data on crime in the country under different crimeheads under the Indian Penal Code (IPC) and Special and Local Laws (SLL) on the basis of reports sent to it by various State Governments/UT Administrations. The NCRB has no information on involvement of sadhus in such specific types of crime like, abduction of children etc. However, the Delhi Police has reported a recent case regarding a sex racket run by an accused Shiv Murat Dwivedi @ Shiva @ IchaDhari @ Swami Bhimanand @ Rajeev @ Swamiji S/o Bacha Lal Dwivedi of New Delhi. The said accused alongwith co-accused Praveen Kumar S/o Ram Narain of New Delhi and six call girls have been arrested vide FIR No. 47/10 dated 26-02-2010 u/s 4/5/8 of the Immoral Traffic (Prevention) Act, 1956 registered at P.S. Saket, Delhi and a separate case vide FIR No. 54/10 dated 06-03-2010 u/s 3 Maharashtra Control of Organised Crime Act, 1999 has also been registered against him. Further, 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies under the extant and appropriate law(s), as also for protecting the life and property of the citizens.

(e): There is no such proposal under the consideration of the Union Government.

(f): Does not arise.